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MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 46/AM15
HELD ON 11.02.2015
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. ~~46~~87-NC-7/2014 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on ~~11~~04.02.2015 under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Nand Lal, Senior Development Officer, DIPP
- 2) Shri Seikhomang Kipgen, Dy. DGFT
- 3) Smt. Chander Kanta Pandey, FTDO

2. The Committee confirmed Minutes of NC Meeting No. 45/AM15 held on 04.02.2015.

3. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-224	INDIA GLYCOLS LTD.	HQ F. No. 01/83/050/01246/AM08/DES-VII	Status: Deferred
NC No.:45/AM15 Dated: 04.02.2015	Adv. Lic. No. 0510209638 dated 27.09.2007	RLA F. No. 05/24/040/00420/AM08	

Request: Amendment in the description of Export against Advance Authorization No. 0510209638 dated 27.09.2007 for redemption of their Advance Authorization No. 0510270903 dated 19.08.2010 issued on repeat basis under Para 4.7.1 of HBP Vol. I.

Decision: A copy of Representation has been forwarded to D/o C&PC on 27.01.2015. Comments awaited from D/o C&PC.

Deferred for three weeks.

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

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Case No. A-225	GRP LTD.	HQ F. No. 01/87/050/00289/AM14/DES-VII	Status: Deferred
NC No.:45/AM15 Dated: 04.02.2015	Adv. Lic. No. 0310751127 dated 25.09.2013	RLA F. No. 03/94/040/00506/AM14	

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Request: Amendment in the description of Import Item against Advance Authorization No. 0310751127 dated 25.09.2013

Decision: A copy of Representation has been forwarded to DIPP on 28.01.2015. Comments awaited from DIPP.

Deferred for four weeks.

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
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Udyog Bhawan, New Delhi-11

ONLINE CASES

1	Case No.:31/7/87-ALC1/2013	Party Name:K.R.T. POLYMERS,	Meet No/Date:46/87-ALC1/2014 11.02.2015	Status: Deferred
	HQ File :01/87/050/00043/AM14/	RLA File :32/24/040/00001/AM14/	Lic.No/Date:3210062205 11.04.2013	Defer Date:25.02.2015
Decision: In response to D/L dated 12.06.2013 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.09.2013, 03.03.2014 and 28.10.2014. Comments awaited from D/o C&PC.				

2	Case No.:33/29/87-ALC1/2013	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:46/87-ALC1/2014 11.02.2015	Status: Deferred
	HQ File :01/87/050/00257/AM14/	RLA File :08/24/040/00230/AM14/	Lic.No/Date:0810124734 12.09.2013	Defer Date:04.03.2015
Decision: A D/L No. 46011/85/2013-PC.II dated 06.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 04.02.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

3	Case No.:15/41/87-ALC1/2013	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:46/87-ALC1/2014 11.02.2015	Status: Deferred
	HQ File :01/87/050/00378/AM14/	RLA File :08/24/040/00365/AM14/	Lic.No/Date:0810126762 29.11.2013	Defer Date:04.03.2015
Decision: A D/L No. 46011/85/2013-PC.II dated 06.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 04.02.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

4	Case No.:16/41/87-ALC1/2013	Party Name:VISHAKHA POLYFAB P.LTD	Meet No/Date:46/87-ALC1/2014 11.02.2015	Status: Deferred
	HQ File :01/87/050/00379/AM14/	RLA File :08/24/040/00366/AM14/	Lic.No/Date:0810126763 29.11.2013	Defer Date:04.03.2015
Decision: A D/L No. 46011/85/2013-PC.II dated 06.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 04.02.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

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5	Case No.:1/10/87-ALC1/2014	Party Name:BLF POLYMERS PRIVATE LIMITED	Meet No/Date:46/87-ALC1/2014 11.02.2015	Status: Deferred
	HQ File :01/87/050/00089/AM15/	RLA File :56/24/040/00030/AM14/	Lic.No/Date:5610003324 05.12.2013	Defer Date:25.02.2015
Decision: In response to D/L dated 27.10.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 27.01.2015. Comments awaited from D/o C&PC.				

6	Case No.:15/49/87-ALC1/2013	Party Name:AERON COMPOSITE PRIVATE LIMITED	Meet No/Date:46/87-ALC1/2014 11.02.2015	Status: Deferred
	HQ File :01/87/050/00467/AM14/	RLA File :08/24/040/00439/AM14/	Lic.No/Date:0810127815 08.01.2014	Defer Date:25.02.2015
Decision: A D/L No. 46011/94/2013-PC.II dated 22.08.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 11.11.2014 and 12.01.2015 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.				

Case No.:24/7/87-ALC1/2014	Party Name:GRAPHITE INDIA LIMITED	Meet No/Date:46/87-ALC1/2014 11.02.2015	Status: Approved
HQ File :01/87/050/00043/AM15/	RLA File :03/94/040/01026/AM14/	Lic.No/Date:0310770961 19.02.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/19/2014-PC-II dated 04.02.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
GRP Pipe DIA 1000 MM SN5000 PN 15 BAR SN5000 PN 15 BAR	1 Meter (weight 93 kgs $\pm$ 2%)	1. Fibre Class Chop Rovings 2400 TEX (E)	10.740 kgs
		2. Fibre Glass Hoop Rovings 600 TEX (E) / 1200 TEX (E)/2400 TEX (E) / 4800 TEX(E)	23.000 kgs
		3. Fibre Glass S.M. Tissue 65 mm width	6.410 Sq.Meter

RLA may take consequential action as per Policy / Procedures.

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YOMANG KIPGEN
General Trade

SEIKHOMANG KIPGEN
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Government of India
Udyog Bhawan, New Delhi-11

Case No.:18/1/87-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:46/87-ALC1/2014 11.02.2015	Status: Approved
HQ File :01/87/050/00537/AM14/	RLA File :15/24/040/00010/AM14/	Lic.No/Date:1510021382 28.02.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/12/2013-PC-II dated 02.02.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polypropylene Compound (Containing 32 $\pm$ 1% Polypropylene and 68 $\pm$ 1% Calcium Carbonate)	1 kg	1. Polypropylene Granules	0.3288 kg
		2. Calcium Carbonate	0.6884 kg

RLA may take consequential action as per Policy / Procedures.

Case No.:32/7/87-ALC1/2014	Party Name:EARTHSOUL BIOPRODUCTS.	Meet No/Date:46/87-ALC1/2014 11.02.2015	Status: Deferred
HQ File :01/87/050/00051/AM15/	RLA File :03/94/040/01079/AM14/	Lic.No/Date:0310773559 07.03.2014	Defer Date:25.02.2015

Decision: A D/L No. 46011/49/2014-PC.II dated 01.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.07.2014 and 18.11.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm.

Case No.:39/7/87-ALC1/2014	Party Name:PARADISE POLYMERS LTD.,	Meet No/Date:46/87-ALC1/2014 11.02.2015	Status: Deferred
HQ File :01/87/050/00058/AM15/	RLA File :03/95/040/00968/AM14/	Lic.No/Date:0310773869 11.03.2014	Defer Date:25.02.2015

Decision: A D/L No. 46011/37/2014-PC.II dated 11.11.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 23.12.2014 giving 15 days time for submission of information. Reply awaited from the firm.

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11	Case No.:18/2/87-ALC1/2014	Party Name:VINYL TUBES PVT.LTD.,	Meet No/Date:46/87-ALC1/2014 11.02.2015	Status: Deferred
	HQ File :01/87/050/00550/AM14/	RLA File :05/24/040/00470/AM14/	Lic.No/Date:0510382328 20.03.2014	Defer Date:25.02.2015
Decision: A D/L No. 46011/37/2014-PC.II dated 11.11.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 23.12.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

12	Case No.:8/7/87-ALC1/2014	Party Name:GLOBAL DRILLING FLUIDS CHEMICALS LTD.	Meet No/Date:46/87-ALC1/2014 11.02.2015	Status: Deferred
	HQ File :01/87/050/00027/AM15/	RLA File :05/23/040/00555/AM14/	Lic.No/Date:0510383079 28.03.2014	Defer Date:25.02.2015
Decision: A D/L No. 46011/44/2014-PC.II dated 01.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.07.2014 and 18.11.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.				

13	Case No.:3/22/87-ALC1/2014	Party Name:BAYER MATERIALSCIENCE PVT. LTD.,	Meet No/Date:46/87-ALC1/2014 11.02.2015	Status: Deferred
	HQ File :01/87/050/00191/AM15/	RLA File :03/94/040/00092/AM15/	Lic.No/Date:0310781090 08.05.2014	Defer Date:25.02.2015
Decision: In response to D/L dated 17.10.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 26.11.2014. Comments awaited from D/o C&PC.				

14	Case No.:12/14/87-ALC1/2014	Party Name:PYE TOOLS PVT.LIMITED	Meet No/Date:46/87-ALC1/2014 11.02.2015	Status: Deferred
	HQ File :01/87/050/00122/AM15/	RLA File :30/24/040/00010/AM15/	Lic.No/Date:3010102613 22.05.2014	Defer Date:25.02.2015
Decision: In response to D/L dated 29.11.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 31.12.2014. Comments awaited from D/o C&PC.				

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15	Case No.:9/21/87-ALC1/2014	Party Name:SANKHLA INDUSTRIES,	Meet No/Date:46/87-ALC1/2014 11.02.2015	Status: Deferred
	HQ File :01/87/050/00162/AM15/	RLA File :07/24/040/00011/AM15/	Lic.No/Date:0710105260 20.06.2014	Defer Date:25.02.2015
Decision: In response to D/L dated 29.09.2014, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 25.11.2014. Comments awaited from D/o C&PC.				

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Case No.:9/30/87-ALC1/2014	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:46/87-ALC1/2014 11.02.2015	Status: Approved
HQ File :01/87/050/00231/AM15/	RLA File :03/94/040/00263/AM15/	Lic.No/Date:0310786066 26.06.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/3/2013-PC-II dated 02.01.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Indofil ASE 60 (Acrylic Emulsion, Solid Content 28 $\pm$ 1%)	1 kg	1. Ethyl Acrylate	0.168 kg
		2. Glacial Methacrylic Acid	0.110 kg
RLA may take consequential action as per Policy / Procedures.			

17	Case No.:4/21/87-ALC1/2014	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:46/87-ALC1/2014 11.02.2015	Status: Deferred
	HQ File :01/87/050/00157/AM15/	RLA File :05/23/040/00136/AM15/	Lic.No/Date:0510389169 27.06.2014	Defer Date:25.02.2015
Decision: In response to D/L dated 29.09.2014, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.01.2015. Comments awaited from D/o C&PC.				

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18	Case No.:19/22/87-ALC1/2014	Party Name:NEELAM RUBBERS,	Meet No/Date:46/87-ALC1/2014 11.02.2015	Status: Deferred
	HQ File :01/87/050/00207/AM15/	RLA File :23/24/040/00002/AM15/	Lic.No/Date:2310003625 04.07.2014	Defer Date:04.03.2015
Decision: A D/L No. 7/247/2014-TSW dated 09.10.2014 was issued by DIPP to firm. This was followed by Reminder from DGFT on 18.11.2014 and 12.01.2015 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.				

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Case No.:1/17/87-ALC1/2014	Party Name:KARUR K.C.P.PACKKAGINGS LIMITED,	Meet No/Date:46/87- ALC1/2014 11.02.2015	Status: Approved
HQ File :01/87/050/00143/AM15/	RLA File :32/24/040/00008/AM15/	Lic.No/Date:3210077036 09.07.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/91/2010-PC-II dated 04.02.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PP Woven Bags (Sacks)	1 kg	1. Polypropylene Granules	0.9120 kg
		2. UV White Master Batch (Containing 20 ± 1% UV stabilizer)	0.0188 kg

RLA may take consequential action as per Policy / Procedures.

SEIKHOMANG KIPGEN
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Udyog Bhawan, New Delhi-11

20	Case No.: 1/18/87-ALC1/2014	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:46/87-ALC1/2014 11.02.2015	Status: Deferred
	HQ File :01/87/050/00144/AM15/	RLA File :03/95/040/00156/AM15/	Lic.No/Date:0310786846 15.07.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 23.09.2014 and 24.10.2014. Comments awaited from D/o C&PC.				

21	Case No.: 1/32/87-ALC1/2014	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:46/87-ALC1/2014 11.02.2015	Status: Deferred
	HQ File :01/87/050/00277/AM15/	RLA File :03/94/040/00320/AM15/	Lic.No/Date:0310787375 28.07.2014	Defer Date:25.02.2015
Decision: A D/L No. 46011/115/2005-PC.II dated 11.11.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.01.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

22	Case No.: 4/30/87-ALC1/2014	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:46/87-ALC1/2014 11.02.2015	Status: Deferred
	HQ File :01/87/050/00226/AM15/	RLA File :02/24/040/00079/AM15/	Lic.No/Date:0210204708 05.08.2014	Defer Date:04.03.2015
Decision: A D/L No. 46011/71/2004-PC.II dated 12.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 04.02.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

23	Case No.: 6/30/87-ALC1/2014	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:46/87-ALC1/2014 11.02.2015	Status: Deferred
	HQ File :01/87/050/00228/AM15/	RLA File :02/24/040/00093/AM15/	Lic.No/Date:0210204763 12.08.2014	Defer Date:04.03.2015
Decision: A D/L No. 46011/71/2004-PC.II dated 12.01.2015 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 04.02.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

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Case No.: 11/32/87-ALC1/2014	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:46/87- ALC1/2014 11.02.2015	Status: Approved
HQ File :01/87/050/00287/AM15/	RLA File :03/94/040/00472/AM15/	Lic.No/Date:0310788246 21.08.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/77/2007-PC-II dated 02.02.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PUFOL PE 7510 (Blend of Aromatic Polyester Polyols, Amino Polyols)	1 kg	1. Phthalic Anhydride	0.2654 kg
		2. Diethylene Glycol	0.4035 kg
		3. Diethanolamine	0.1245 kg
		4. Nonyl Phenol	0.0970 kg
		5. Glycerine	0.0183 kg
		6. Catalyst	0.0008 kg

RLA may take consequential action as per Policy / Procedures.

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Case No.: 12/32/87-ALC1/2014	Party Name: EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date: 46/87- ALC1/2014 11.02.2015	Status: Approved
HQ File :01/87/050/00288/AM15/	RLA File :03/94/040/00473/AM15/	Lic.No/Date:0310788247 21.08.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/77/2007-PC-II dated 02.02.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Exacol TMP 950 (Polyether Polyol)	1 kg	1. Trimethylolpropane	0.778 kg
		2. Propylene Oxide	0.249 kg

RLA may take consequential action as per Policy / Procedures.

Case No.: 5/36/87-ALC1/2014	Party Name: GAJRAJ AGENCIES PRIVATE LIMITED	Meet No/Date: 46/87- ALC1/2014 11.02.2015	Status: Approved
HQ File :01/87/050/00314/AM15/	RLA File :02/24/040/00103/AM15/	Lic.No/Date:0210204908 02.09.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/91/2014-PC-II dated 04.02.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PP Compound (Containing 25 $\pm$ 1% Polypropylene and 75 $\pm$ 1% Calcium Carbonate)	1 kg	1. Polypropylene Granules	0.250 kg
		2. Calcium Carbonate	0.750 kg

RLA may take consequential action as per Policy / Procedures.

SEIKHOMANG KIPGEN
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27	Case No.:29/30/87-ALC1/2014	Party Name:SAMPARK INDUSTRIES LTD	Meet No/Date:46/87-ALC1/2014 11.02.2015	Status: Deferred
	HQ File :01/87/050/00251/AM15/	RLA File :05/24/040/00266/AM15/	Lic.No/Date:0510391051 09.09.2014	Defer Date:25.02.2015
Decision: A D/L No. 46011/68/2014-PC.II dated 12.12.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 09.01.2015 giving 15 days time for submission of information. Reply awaited from the firm.				

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Case No.:19/36/87-ALC1/2014	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 46/87-ALC1/2014 11.02.2015	Status: Approved
HQ File :01/87/050/00328/AM15/	RLA File :31/83/040/00102/AM15/	Lic.No/Date: 3110064876 11.09.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/44/2010-PC-II dated 04.01.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Poly Vinyl Pyrrolidone K-30	1 kg	1. 1,4 Butanediol	1.160 kg
		2. Ammonia Anhydrous	0.250 kg
		3. GBL Catalyst	0.00075 kg
		4. Calcium Carbide	1.300 kg
		5. Potassium Hydroxide	0.0150 kg
		6. Hydrogen Peroxide	0.030 kg

RLA may take consequential action as per Policy / Procedures.

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Case No.: 2/36/87-ALC1/2014	Party Name: GAJRAJ AGENCIES PRIVATE LIMITED	Meet No/Date: 46/87-ALC1/2014 11.02.2015	Status: Approved
HQ File :01/87/050/00311/AM15/	RLA File :02/24/040/00015/AM15/	Lic.No/Date:0210204984 16.09.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/91/2014-PC-II dated 04.02.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyethylene Compound (Containing 35 $\pm$ 1% LLDPE and 65 $\pm$ 1% Calcium Carbonate)	1 kg	1. LLDPE Granules	0.350 kg
		2. Calcium Carbonate	0.650 kg

RLA may take consequential action as per Policy / Procedures.

Case No.: 3/36/87-ALC1/2014	Party Name: GAJRAJ AGENCIES PRIVATE LIMITED	Meet No/Date: 46/87-ALC1/2014 11.02.2015	Status: Approved
HQ File :01/87/050/00312/AM15/	RLA File :02/24/040/00070/AM15/	Lic.No/Date:0210204985 16.09.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/91/2014-PC-II dated 04.02.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyethylene Compound (Containing 25 $\pm$ 1% LLDPE and 75 $\pm$ 1% Calcium Carbonate)	1 kg	LLDPE Granules	0.250 kg

RLA may take consequential action as per Policy / Procedures.

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Case No.: 4/36/87-ALC1/2014	Party Name:GAJRAJ AGENCIES PRIVATE LIMITED	Meet No/Date:46/87-ALC1/2014 11.02.2015	Status: Approved
HQ File :01/87/050/00313/AM15/	RLA File :02/24/040/00086/AM15/	Lic.No/Date:0210204986 16.09.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/91/2014-PC-II dated 04.02.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyethylene Compound (Containing 25 $\pm$ 1% LLDPE and 75 $\pm$ 1% Calcium Carbonate)	1 kg	LLDPE Granules	0.250 kg

RLA may take consequential action as per Policy / Procedures.

Case No.: 20/36/87-ALC1/2014	Party Name:BALAJI AMINES LIMITED	Meet No/Date:46/87-ALC1/2014 11.02.2015	Status: Approved
HQ File :01/87/050/00329/AM15/	RLA File :31/83/040/00117/AM15/	Lic.No/Date:3110064888 16.09.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/44/2010-PC-II dated 04.01.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Poly Vinyl Pyrrolidone K-30	1 kg	1. 1,4 Butanediol	1.160 kg
		2. Ammonia Anhydrous	0.250 kg
		3. GBL Catalyst	0.00075 kg
		4. Calcium Carbide	1.300 kg
		5. Potassium Hydroxide	0.0150 kg
		6. Hydrogen Peroxide	0.030 kg

RLA may take consequential action as per Policy / Procedures.

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33	Case No.:21/36/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:46/87-ALC1/2014 11.02.2015	Status: Deferred
	HQ File :01/87/050/00330/AM15/	RLA File :31/83/040/00139/AM15/	Lic.No/Date:3110064912 22.09.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 05.12.2014. Comments awaited from D/o C&PC.				

34	Case No.:22/36/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:46/87-ALC1/2014 11.02.2015	Status: Deferred
	HQ File :01/87/050/00331/AM15/	RLA File :31/83/040/00141/AM15/	Lic.No/Date:3110064924 25.09.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 05.12.2014. Comments awaited from D/o C&PC.				

35	Case No.:28/32/87-ALC1/2014	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:46/87-ALC1/2014 11.02.2015	Status: Deferred
	HQ File :01/87/050/00304/AM15/	RLA File :34/24/040/00166/AM15/	Lic.No/Date:3410040583 29.09.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 11.11.2014. Comments awaited from D/o C&PC.				

36	Case No.:2/30/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:46/87-ALC1/2014 11.02.2015	Status: Deferred
	HQ File :01/87/050/00224/AM15/	RLA File :31/83/040/00142/AM15/	Lic.No/Date:3110064954 08.10.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 05.12.2014. Comments awaited from D/o C&PC.				

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37	Case No.:6/31/87-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:46/87- ALC1/2014 11.02.2015	Status: Approved												
	HQ File :01/87/050/00275/AM15/	RLA File :15/24/040/00012/AM15/	Lic.No/Date:1510022028 09.10.2014													
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/12/ 2013-PCII dated 02.02.2015, the Committee approved following adhoc norms:																
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td>Polypropylene Compound (Containing 25 $\pm$ 1% Polypropylene and 75 $\pm$ 1% Calcium Carbonate)</td> <td>1 kg</td> <td>Polypropylene Granules</td> <td>0.2575 kg</td> </tr> <tr> <td colspan="4">RLA may take consequential action as per Policy / Procedures.</td> </tr> </tbody> </table>					EXPORT ITEM	QTY	IMPORT ITEM	QTY	Polypropylene Compound (Containing 25 $\pm$ 1% Polypropylene and 75 $\pm$ 1% Calcium Carbonate)	1 kg	Polypropylene Granules	0.2575 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY													
Polypropylene Compound (Containing 25 $\pm$ 1% Polypropylene and 75 $\pm$ 1% Calcium Carbonate)	1 kg	Polypropylene Granules	0.2575 kg													
RLA may take consequential action as per Policy / Procedures.																

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Case No.: 23/32/87-ALC1/2014	Party Name: SRF LIMITED	Meet No/Date: 46/87-ALC1/2014 11.02.2015	Status: Approved
HQ File : 01/87/050/00299/AM15/	RLA File : 04/24/040/00114/AM15/	Lic.No/Date: 0410159570 13.10.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/26//2012-PC-II dated 04.02.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
30% Glass Fibre Reinforced Polyamide-66 Compounded Chips (Grade Tufnyl RB 30 PI Black)	1 kg	1. Nylon-66 Chips	0.4434 kg
		2. Glass Fibre	0.3090 kg
		3. Flame Retardant	0.1854 kg

RLA may take consequential action as per Policy / Procedures.

Case No.: 9/36/87-ALC1/2014	Party Name: COLORPLAST SYSTEMS PVT LTD	Meet No/Date: 46/87-ALC1/2014 11.02.2015	Status: Approved
HQ File : 01/87/050/00318/AM15/	RLA File : 05/23/040/00318/AM15/	Lic.No/Date: 0510391658 20.10.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/80/2008-PC-II dated 02.01.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Printed Plastic Cards	1 kg	1. Relevant Calendared Plastic Sheets (PVC-ABS / PVC-AD / Credit Card Core)	1.359 kg
		2. Printing Inks	0.020 kg
		3. Offset Image Plates	0.01 No.
		4. Chemicals DP – I / PA -F	0.20 ml
		5. Printing Rubber Blanks (Metal Back)	0.002 No.
		6. Sealing Checks	1 % of FOB value of exports

RLA may take consequential action as per Policy / Procedures.

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Case No.: 13/36/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:46/87-ALC1/2014 11.02.2015	Status: Approved
HQ File :01/87/050/00322/AM15/	RLA File :08/24/040/00271/AM15/	Lic.No/Date:0810133644 20.10.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/20//2009-PC-II dated 04.02.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin S – 5060 (Resin Content $70 \pm 2\%$)	1 kg	1. Distilled Fatty Acid	0.390 kg
		2. Phthalic Anhydride	0.210 kg
		3. Pentaerythritol	0.067 kg
		4. Glycerine	0.099 kg
		5. Mineral Turpine Oil / Low Aromatic White Spirite (LAWS)	0.315 kg

RLA may take consequential action as per Policy / Procedures.

Case No.: 12/36/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:46/87-ALC1/2014 11.02.2015	Status: Approved
HQ File :01/87/050/00321/AM15/	RLA File :08/24/040/00267/AM15/	Lic.No/Date:0810133661 21.10.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/20/2009-PC-II dated 04.02.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin S – 5050 (Resin Content $70 \pm 2\%$)	1 kg	1. Distilled Fatty Acid	0.315 kg
		2. Glycerine	0.146 kg
		3. Pentaerythritol	0.040 kg
		4. Phthalic Anhydride	0.273 kg
		5. Mineral Turpine Oil / Low Aromatic White Spirite (LAWS)	0.308 kg

RLA may take consequential action as per Policy / Procedures.

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Case No.:14/36/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:46/87- ALC1/2014 11.02.2015	Status: Approved
HQ File :01/87/050/00323/AM15/	RLA File :08/24/040/00278/AM15/	Lic.No/Date:0810133660 21.10.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/20/2009-PC-II dated 04.02.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin C – 1032 (Resin Content 70 ± 2%)	1 kg	1. Distilled Fatty Acid	0.238 kg
		2. Phthalic Anhydride	0.322 kg
		3. Glycerine	0.210 kg
		4. Toluene	0.315 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:15/36/87-ALC1/2014	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:46/87- ALC1/2014 11.02.2015	Status: Approved
HQ File :01/87/050/00324/AM15/	RLA File :08/24/040/00286/AM15/	Lic.No/Date:0810133659 21.10.2014	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/20/2009-PC-II dated 04.02.2015, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin S – 5060 (Resin Content 70 ± 2%)	1 kg	1. Distilled Fatty Acid	0.390 kg
		5. Phthalic Anhydride	0.210 kg
		3. Pentaerythritol	0.067 kg
		4. Glycerine	0.099 kg
		5. Mineral Turpine Oil / Low Aromatic White Spirite (LAWS)	0.315 kg
RLA may take consequential action as per Policy / Procedures.			

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Case No.:16/36/87-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:46/87-ALC1/2014 11.02.2015	Status: Approved												
HQ File :01/87/050/00325/AM15/	RLA File :15/24/040/00015/AM15/	Lic.No/Date:1510022032 29.10.2014													
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/12/2013-PC-II dated 02.02.2015, the Committee approved following adhoc norms:															
<table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td>Filler Master Batch (Containing 26 $\pm$ 1% LLDPE and 74 $\pm$ 1% Calcium Carbonate)</td> <td>1 kg</td> <td>LLDPE Granules</td> <td>0.2678 kg</td> </tr> <tr> <td colspan="4">RLA may take consequential action as per Policy / Procedures.</td> </tr> </tbody> </table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Filler Master Batch (Containing 26 $\pm$ 1% LLDPE and 74 $\pm$ 1% Calcium Carbonate)	1 kg	LLDPE Granules	0.2678 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
Filler Master Batch (Containing 26 $\pm$ 1% LLDPE and 74 $\pm$ 1% Calcium Carbonate)	1 kg	LLDPE Granules	0.2678 kg												
RLA may take consequential action as per Policy / Procedures.															

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Case No.:4/43/87-ALC1/2014	Party Name:SANGIR PLASTICS PVT. LTD.	Meet No/Date:46/87-ALC1/2014 11.02.2015	Status: Deferred
HQ File :01/87/050/00396/AM15/	RLA File :03/95/040/01000/AM14/	Lic.No/Date:0310790828 07.11.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 27.01.2015. Comments awaited from D/o C&PC.			

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Case No.:1/43/87-ALC1/2014	Party Name:SRF LIMITED	Meet No/Date:46/87-ALC1/2014 11.02.2015	Status: Deferred
HQ File :01/87/050/00393/AM15/	RLA File :04/24/040/00045/AM15/	Lic.No/Date:0410159853 08.12.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 27.01.2015. Comments awaited from D/o C&PC.			

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47	Case No.:2/43/87-ALC1/2014	Party Name:SRF LIMITED	Meet No/Date:46/87-ALC1/2014 11.02.2015	Status: Deferred
	HQ File :01/87/050/00394/AM15/	RLA File :04/24/040/00222/AM15/	Lic.No/Date:0410159886 12.12.2014	Defer Date:25.02.2015
Decision: A copy of application has been forwarded to D/o C&PC on 27.01.2015. Comments awaited from D/o C&PC.				

48	Case No.:5/46/87-ALC1/2014	Party Name:INDIAN OXIDES & CHEMICALS LIMITED	Meet No/Date:46/87-ALC1/2014 11.02.2015	Status: Deferred
	HQ File :01/87/050/00424/AM15/	RLA File :31/83/040/00207/AM15/	Lic.No/Date:3110065149 18.12.2014	Defer Date:04.03.2015
Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2015. Comments awaited from D/o C&PC.				

49	Case No.:4/46/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:46/87-ALC1/2014 11.02.2015	Status: Deferred
	HQ File :01/87/050/00423/AM15/	RLA File :26/24/040/00016/AM15/	Lic.No/Date:2610012704 30.12.2014	Defer Date:04.03.2015
Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2015. Comments awaited from D/o C&PC.				

50	Case No.:2/46/87-ALC1/2014	Party Name:MANALI PETROCHEMICALS LIMITED	Meet No/Date:46/87-ALC1/2014 11.02.2015	Status: Deferred
	HQ File :01/87/050/00421/AM15/	RLA File :04/24/040/00213/AM15/	Lic.No/Date:0410159950 01.01.2015	Defer Date:04.03.2015
Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2015. Comments awaited from D/o C&PC.				

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51	Case No.:3/46/87-ALC1/2014	Party Name:NATUR TEC INDIA PRIVATE LIMITED	Meet No/Date:46/87-ALC1/2014 11.02.2015	Status: Deferred
	HQ File :01/87/050/00422/AM15/	RLA File :04/24/040/00246/AM15/	Lic.No/Date:0410159998 09.01.2015	Defer Date:04.03.2015
Decision: A copy of application has been forwarded to D/o C&PC on 10.02.2015. Comments awaited from D/o C&PC.				

52	Case No.:1/46/87-ALC1/2014	Party Name:R. K. RECLAIM AND RUBBER PRODUCTS PVT LTD	Meet No/Date:46/87-ALC1/2014 11.02.2015	Status: Deferred
	HQ File :01/87/050/00420/AM15/	RLA File :34/24/040/00284/AM15/	Lic.No/Date:3410040914 29.01.2015	Defer Date:04.03.2015
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.				

Meeting ended with thanks to Chair and all participants.

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